

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 88103 OF 2018

[Arising out of Order-in-Original No: KLH-EXCUS-000-COMMISSIONER-119-2017-18 dated 31/03/2018 passed by the Commissioner of Central Excise & Service Tax, Kolhapur.]

GA Magdum & Sons
Near SBI Colony, Sanjaynagar, MIDC
Miraj-Kupwad Block, Miraj (Sangli) – 416 622

... Appellant

versus

Commissioner of Central Excise
Vasant Plaza Commercial Complex, 4th & 5th Floor
CS No. 1079/2 KH, Rajaram Road
Bagal Chowk, Kolhapur - 416001

...Respondent

WITH

(i) EXCISE APPEAL NO: 88110 OF 2018 (Ganesh Industries), (ii) EXCISE APPEAL NO: 88214 OF 2018 (Krishna Traders), (iii) EXCISE APPEAL NO: 88265 OF 2018 (Hindusta Steels) and (iii) EXCISE APPEAL NO: 88280 OF 2018 (New Pashchim Maharashtra Patra Depot).

APPEARANCE:

None for the appellants

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

**HON'BLE DR D M MISRA, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A/85884-85888 / 2020

DATE OF HEARING:
DATE OF DECISION:

09/11/2020
09/11/2020

PER: DR. D.M. MISRA

None appeared for the appellants. Heard Learned
Authorised Representative.

2. Appellants have filed applications under Sabka Vishwas
(Legacy Dispute Resolution) Scheme, 2019 which has been
accepted and after payment of necessary dues, they were issued
with SVLDRS certificates which is on record.

3. Consequently, the appeals are dismissed as withdrawn.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(Dr D M Misra)
Member (Judicial)

**/as*